

12.10.92 Hon. Mr. Mahara, J.M.

None present for the applicant.

Shri Amit Sthalkar, Ld. Counsel for respondents.

The applicant was employed in the Military services as Sipoy and he has been finally released from his service on 9.5.1964. The applicant was admittedly the member of Army Corps of Union of India. He sought the relief for release of pension. In view of the provision of Section 12(a) of the Administrative Tribunals Act, 1985, the application is not maintainable as the Tribunal has no jurisdiction to grant the relief to the Members of the Armed Forces.

The O.A. is dismissed being not maintainable.

The Misc. Petition No. 1644 of 1992 is accordingly dismissed. disposed of.

smc

J M.